

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.537/2017

Date of Decision: 21.01.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Shri Virendra Ojha,
Age 50 years, Son of Gajendranath
Ojha working as Director of Income-Tax
(Investigation) ITSC-1, Mumbai (Under
Transfer). R/at A-7, Western Railway
Officers Flats, IMC Road, Churchgate,
Mumbai 400 020.

... *Applicant*

*(Advocate Shri Vishal Shirke, proxy
counsel for Shri S.V. Marne)*

VERSUS

1. Union of India, through
The Secretary, Ministry of Finance,
Department of Revenue, North Block,
New Delhi 110 001.

2. The Chairman,
Central Board of Direct Taxes,
North Block, New Delhi 110 001. ... *Respondents*

(None present)

ORDER (Oral)

Per: R. N. Singh, Member (J)

At the outset, the learned counsel for
the applicant seeks permission to withdraw
the OA, under instructions of his client.

2. Accordingly, the OA stands dismissed
as withdrawn. No order as to costs.

(R.N. Singh)
Member (J)

(R.Vijaykumar)
Member (A)

